

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1428 of 2019**  
**IN THE MATTER OF:**

**Prerna Singh**

**...Appellant**

**Versus**

**Committee of Creditors**

**M/s Xalta Food and Beverages Pvt. Ltd. & Ors.**

**...Respondents**

**Present: For Appellant: Mr. Kshitij Sharda, Advocate**

**O R D E R**

**11.12.2019** Already there is an order for payment to be made in favour of Ms. Prerna Singh, the landlord of the premises. By impugned order dated 22<sup>nd</sup> October, 2019 the Adjudicating Authority (National Company Law Tribunal, New Delhi Bench has ordered to pay directly in the account of the Appellant – ‘Ms. Prerna Singh’.

In the circumstances, we are not inclined to interfere with the impugned order dated 22<sup>nd</sup> October, 2019. If any of the party is not complying with the order passed by this Appellate Tribunal on 31<sup>st</sup> January, 2019, it will be open to the Appellant to move an appropriate application for appropriate relief before this Appellate Tribunal.

The appeal stands disposed of. No costs.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

/ns/gc